

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 757 of 2020

In the matter of:

Vijay Kumar Penmetsa

...Appellant.

Versus

Sisir Kumar Appikatla & Ors.

...Respondents.

Present:

For Appellant: Mr. Kunal Godhwani, Advocate.

For Respondent: Mr. Y Suryanarayana, Advocate for R-1.

Mr. Pankaj Vivek, Advocate for R-2,3 & 4.

ORDER
(Virtual Mode)

05.01.2021 The Learned Counsel for Appellant accepts that copy of Application which was moved for Certificate of MSME has not been filed. If the Appellant does not comply, we may have to pass further orders. Learned Counsel for Appellant seeks time of two days to file the copy of Application as was directed on last occasion. Last opportunity is given.

The Document may be filed by 8th January, 2021.

List the Appeal 'For Admission (After Notice)' Hearing **on 20th January, 2021.**

Interim Order dated 07th September, 2020 is continued till next date.

If the Appellant does not take steps as directed and does not argue the Appeal on next date, we may have to pass further suitable orders.

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)